

मुख्य सीमाशुल्क आयुक्त का कार्यालय, मुंबई अंचल - III,
OFFICE OF THE CHIEF COMMISSIONER OF CUSTOMS, MUMBAI ZONE-III,
छत्रपती शिवाजी अंतरराष्ट्रीय हवाई पत्तन, टर्मिनल- 2, लेवल- II, सहार, अन्धेरी (पूर्व), मुंबई - 400 099.
CHHATRAPATI SHIVAJI INTERNATIONAL AIRPORT, TERMINAL-2, LEVEL-II, SAHAR, ANDHERI (EAST), MUMBAI-99.
E-mail ID: dczone3@mumbaicustoms3.gov.in | Tel : 022 26880910 (office) FAX : 022 26880911

F.No.S/VIII-48(01)/CCO-III/T-III/2018/1861

Dt: .11.2018

To

1. The Director General, Narcotics Control Bureau, Ministry of Home Affairs, West Block No. 1 Wing No. 5, R.K. Puram, New Delhi-110066.
2. The Director General, Directorate of Revenue Intelligence, 'D' Block, I.P. Bhawan, I.P. Estate, New Delhi-110002.
3. The Director General, Directorate General of Goods & Services Tax Intelligence, West Block VIII, Wing No. VI, 2nd Floor, R.K. Puram, New Delhi-110066.
4. The Commissioner, Directorate of Legal Affairs, 4th Floor, Rajendra Bhawan, 210, Deendayal Upadhyay Marg New Delhi-110002.
5. The Additional Director General, Directorate General of Systems, Risk Management Division, 13, Sir Vithaldas Thackersey Marg, Opp Patkar Hall, New Marine lines, Mumbai-400020.
6. All Chief Commissioners, Customs, Customs (Prev.), Goods & Service Tax, Goods & Service Tax (Audit).

Sir/Madam,

Sub:- Legal verification of AEO application under AEO program -regarding.

Please refer to the letter F.No. 450/179/2009-Cus IV (Pt) dated 02.01.2017 issued by the Director Customs and the letter F.No. 1380/65//2016 dated 11.01.2017 of PM AEO DGPM on the above subject matter and Para IV of CBEC Cir 03/2018 dt. 17.01.2018 (available on CBEC website (Home->Departmental Officers->System/Home->Public Information->Indian AEO Programme)).

M/s Hari Krishna Exports Pvt. Ltd. has applied for **AEO-T2** certification in terms of CBEC Circular No. 33/2016-Cus. dated 22.07.2016 (available on CBEC website).

A list of units of **M/s Hari Krishna Exports Pvt. Ltd.** and its Board of Directors/Proprietors/Partners /Company Secretary is enclosed as Annexure-A.

Further, it is also requested that details regarding below mentioned points may be intimated to this office positively within 14 days of receipt of letter vide post or through e-mail address given above (header of the letter).

- i. Show Cause Notice issued to them during last three financial years involving fraud forgery, outright smuggling, clandestine removal of excisable goods or cases where Service Tax has been collected from customers but not deposited to the Government.
- ii. Case wherein prosecution has been launched or is being contemplated against the applicant or its senior management.
- iii. Whether there are any disputed duty demanded or drawback demanded or sought to be denied in all the show cause notices issued under the Customs Act, 1962 (other than those mentioned in (i) & (ii) above) during last three financial years. The ratio of such disputed duty demanded or drawback demanded or sought to be denied may be provided.

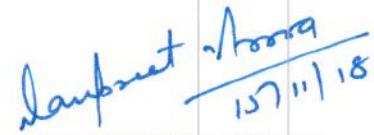
...2/-

The details may include issue in brief, date of SCN/Order and revenue implication. In case this applicant has come to an adverse notice of the department/Govt. Details may be communicated. In case any fresh / new SCN is issued in future, the same may be intimated/endorsed to this office, so that the status/accreditation can be reviewed.

These details are necessary to run a background check on compliance record submitted by the party for the last three years in terms of Para 3.2 of the Customs Circular No. 33/ 2017 dated 22.07.2016. In case no reply is received within the aforesaid stipulated time period it will be presumed that you have no objection in granting 'AEO' status to the applicant.

Moreover, if any incidence of dis-reputation of the applicant comes to your notice now or in future, the same may also be informed to us.

Yours faithfully,


15/11/18

(MANPREET ARORA)

Additional Commissioner of Customs,
CCO & Nodal Officer, AEO Cell
Mumbai Customs Zone-III

Encl: As above

Copy to :-

1. The AEO Programme Manager, Directorate of International Customs, Central Board of Excise & Customs, Jeevan Bharti Building 2nd Tower, 5th Floor, Connaught Place, New Delhi-110001.

ANNEXURE-A

Details of M/s Hari Krishna Exports Pvt. Ltd. are as follows:

AEO-T2			
Sr. No.	Name of Firm/ Address	IEC No. /PAN No.	Director/Partner/Contact Person's Name
1	<p>M/s Hari Krishna Exports Pvt. Ltd.</p> <p>Head Office Address: Unit No. 1701, The Capital, 7th Floor B wing, Plot No. C-70, Bandra Kurla Complex, Bandra (East), Mumbai – 400051.</p> <p>Branch Code: 2 Hari Krishna Campus, Plot No. 9 Simada Gam, Varachha Road, Surat Gujrat-394 211</p> <p>Branch Code:3 315, Peasad Chambers, 3rd Floor, Opera House, Mumbai- 400004.</p> <p>Branch Code:4 Plot No. D-2, Gem and Jewellery Park, Gujarat Hira Bourse, Ichchhapore, Surat 395004.</p>	<p>IEC No.0392022508</p> <p>PAN No. AACCH8430N</p>	<p>1. Shri. Savjibhai Dhanjibhai Dholakia, Director,</p> <p>2. Shri. Ghanshyambhai Dhanibhai Dholakia, Director</p> <p>3. Shri. Tulasibhai Dhanibhai Dholakia, Director</p> <p>4. Shri. Hasmukhbhai Thakershibhai Dholakia, Director</p> <p>5. Shri Rajagopalan Balakrishnan Kuravai, Director.</p>